

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T.C.P No. 57/(MAH)/2014
CA No.

CORAM:




Present: SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 18.08.2016

NAME OF THE PARTIES: Shri Jackie Kakubhai Shroff
V/s.
M/s. Atlas Equifin Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956
and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
1.	SR. ADVOCATE RAHUL CHITNIS 1/8 ADVOCATE MANGESH BHENDE	ADVOCATE FOR PETITIONER	  
2	Sr. Advocate Dipen Mandale 1/6 Sr. Advocate for R 1 & 2	Sr. Advocate for R 1 & 2	

Order

CP. No. 57/397-398/NCLT/MB/MAH/2014

On the statement made by the Petitioners Counsel to take exit from the Company, provided the consideration equivalent to his shareholding is paid to him, the Respondent Counsel requested time to take instructions from the Respondents to find out modalities for providing exit as sought by the petitioner.

At request of the parties, list this matter on 28.09.2016.

sd/-

B.S.V. PRAKASH KUMAR
Member (Judicial)

sd/-

V. NALLASENAPATHY
Member (Technical)

Dated: 18th August, 2016.